

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

MP/ CP(IB) 50 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2020**

Name of the Company: Pramod Agarwal
V/s
The Madhya Pradesh State Mining
Corporation Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

(MP) CP(IB) 50 of 2020 is filed under Section 9 of the IBC, 2016 by the party in person Mr. Pramod Agrawal.

Perused the record, it reveals that Operational Creditor had not appeared from last four consecutive dates of hearing. It seems that Operational Creditor is not interested to pursue the matter, in view of this, the matter stands disposed of for want of prosecution with a liberty to revive the same.

Accordingly, (MP) CP(IB) 50 of 2020 is disposed of for want of prosecution.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 11th day of December, 2020.